

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 316
CP.CAA-28(ND)/2023

IN THE MATTER OF:

M/s. Cargo Service Center Skill AND Training Petitioner/Applicant
Academy Pvt Ltd. and Delhi Cargo Services Center
Pvt Ltd.

Order under Section 230-232

Order delivered on 12.02.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicant/ : Mr. Prashant Mishra, Mr. Satendra K. Rai, Ms.
petitioner Saloni Sharma, Advs.
For the IT : Mr. Kunal Sharma, Sr. St. Counsel, Ms. Zehra
Department Khan, Jr. St. Counsel, Ms. Anaunta Shankar, Adv.
For the RD : Ms. Shankari Mishra, Adv.
For the OL : Ms. Hemlata Rawat, Mr. Rahul Bhatt, Advs.

ORDER

Ld. Counsel appears for the Applicant. The RD, Income Tax Department as well as OL are directed to bring on record their respective reports within one week.

The affidavit filed by the Applicant in response to the RD report is on record.

We make it clear that no further time will be granted on the next date of hearing; matter will be heard and decided on merits.

List the matter on **08.04.2024**.

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Ajay-12.02.2024

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)